## Changes in Panchayati Raj Act

86. SHRIMATI T. RATNA BAI: SHRI MOHD. ALI KHAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government is working out changes in Panchayati Raj Act by adopting 'good provisions' of 73rd Amendment; and
  - (b) if so, the details thereof and the views of each State?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) No such proposals under consideration of Ministry of Panchayati Raj as enactment of Panchayati Raj Acts and to bring changes thereon is the responsibility of the respective State Governments as per the provisions of the Part Eleventh of the Constitution.

(b) Does not arise.

## Construction of Panchayat Ghar under RGSY

- 87. SHRIMATI NAZNIN FARUQUE: Will the Minister of PANCHAYATI RAJ be pleased to state:
  - (a) the number of Gram Panchayat in Assam, district-wise;
- (b) the number of Panchayat Ghar constructed under Rashtriya Gram Swaraj Yojana (RGSY) in Assam, district-wise;
- (c) whether any assistance is provided by the Ministry, apart from RGSY to the States; and
  - (d) if so, the details thereof with a particular reference to Assam?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) and (b) The district-wise details of Gram Panchayats and number of Panchayat Ghar constructed by Government of Assam under Rashtriya Gram Swaraj Yojana (RGSY) is given in the Statement (See below).

(c) and (d) Ministry of Panchayati Raj (MoPR) implements Backward Regions Grant Fund (BRGF), Rashtriya Gram Swaraj Yojana (RGSY), e-Panchayat, Panchayat Empowerment and Accountability Incentive Scheme (PEAIS), Panchayat Mahila Evam Yuva Shakti Abhiyan (PMEYSA) through the State Governments. Funds released

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under these schemes to Assam by MoPR during 2011-12 and 2012-13 (as on date) are as under:-

Sl. No.	Scheme	Amount Released (Rs. in crore)	
		2011-12	2012-13
1.	Backward Regions Grant Fund (BRGF)	59.39	0.20
2.	Rashtriya Gram Swaraj Yojana (RGSY)	8.17	=
3.	e-Panchayat	1.83	
4.	Panchayat Empowerment and Accountability Incentive Scheme (PEAIS)	1.19	0.04
5.	Panchayat Mahila Evam Yuva Shakti Abhiyan (PMEYSA)	0.51	_

Statement Details of Gram Panchayats and number of Panchayat Ghar

SI	District	No. of Gram	No. of Panchayat
No.		Panchayats	Ghars constructed
			under RGSY
1	2	3	4
1.	Kamrup	160	10
2.	Nalbari	65	07
3.	Barpeta	129	_
4.	Dhubri	168	<del></del>
5.	Goalpara	81	-
6.	Bongaigaon	65	-
7.	Darrang	76	02
8.	Sonitpur	158	_

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1	2	3	4	
9.	Lakhimpur	81	-	
10.	Dhemaji	65	-	
11.	Morigaon	85	=	
12.	Nagaon	239	07	
13.	Golaghat	102	13	
14.	Jorhat	110	04	
15.	Sivsagar	118	01	
16.	Dibrugarh	93	01	
17.	Tinsukia	86	01	
18.	Kachar	163	-	
19.	Hailakandi	62	-	
20.	Karimganj	96	02	
	Total:	2202	48	

## Activities and functioning of local Self Governments

- 88. SHRI C.P. NARAYANAN: Will the Minister of PANCHAYATI RAJ be pleased to state:
- (a) whether Government has instituted a study of activities and functioning of Local Self Government's (LSG's) now after lapse of twenty years since passing of 73rd and 74th amendments to the Constitution:
  - (b) whether the citizens are now able to get better services from LSG's;
- (c) whether the goals of decentralisation and empowerment of people as envisaged in the said legislation have been achieved; and
  - (d) if not, what Government intend to do?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):
(a) Ministry of Panchayati Raj have been conducting evaluation of the implementation of 73rd Constitutional Amendment in the form of State of Panchayat Report since